

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

11.

CP(IB)-87(MB)/2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 09.07.2021

NAME OF THE PARTIES:

Yes Bank Ltd.

v/s.

Radius Estates and Developers Pvt.Ltd.

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Anamika Singh i/b IndusLaw, Ld. Counsel for the Petitioner present.
2. The Counsel submits that another CP(IB)-1390/2020 against the same Corporate Debtor has already been admitted vide an order dated 30.04.2021 and CIRP commenced. Therefore, this CP(IB)-87(MB)/2021 has become infructuous.
3. Financial Creditor in this CP is to file its claim with the IRP/RP appointed on the Corporate Debtor, if admissible.
4. CP(IB)-87(MB)/2021 is **dismissed** as infructuous. File to be consigned to records.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)